

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1906/2004

This the 6th day of August, 2004

HON'BLE MR. JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE MR. S.A.SINGH, MEMBER (A)

Sanjay Khanna
s/o Late Sh. M.L.Khanna,
r/o 17/96, Subash Nagar,
Delhi.

(By Advocate: Sh. S.Premchandra)

Versus

1. Principal Secretary (Home),
Govt. of NCT Delhi.
2. Director General Home Guard
cum-Director General Civil Defence
Delhi.

O R D E R (ORAL)

By Mr. Justice V.S.Aggarwal, Chairman

Counsel for applicant states that appeal of the applicant is pending and therefore after the decision of the appeal, in case the need arises, he will take recourse under law.

2. Subject to aforesaid he does not press the original application. Allowed as prayed. Subject to aforesaid original application is dismissed as withdrawn.


(S.A. SINGH)
Member (A)


(V.S. AGGARWAL)
Chairman

"sd"